

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 2588
ANSWERED ON 01ST DECEMBER, 2016

PERFORMANCE OF PRIVATE HIGHWAY PLAYERS

2588. SHRI RAJAN VICHARE:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government is going to declare private highway firms/contractors as non-performers if they fail to infuse equity in ongoing works and delay in disbursement of loans, if so, the details thereof and if not, the reasons therefor;
- (b) whether any other conditions are put on the concessionaires to complete their work within the stipulated time and save themselves from being debarred from bidding for new projects; and
- (c) if so, the details thereof and if not, the impact on the work thereto?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) to (c) Government has issued a policy vide circular No. 76/2011 and 193/2015 for assessment of performance of the Contractors and Concessionaires. The stipulated criterion envisages that a Concessionaire would be declared non-performing if it fails to infuse its equity contribution as per the Financing Agreements and if that results in delay in disbursement of debt by lenders, thus causing delay in completion of the project highway. This criteria is used for the assessment of concessionaire.
